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Title: Election of 2 members from Lok Sabha to the Central Coordination Committee constituted under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act.

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): Madam, I beg to move:

"That in pursuance of clause (h) of sub-section (2) of Section 3 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Central Coordination Committee for the period till they cease to be the members of the House, subject to other provisions of the said Act and Rules made thereunder."

MADAM SPEAKER: The question is:

"That in pursuance of clause (h) of sub-section (2) of Section 3 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Central Coordination Committee for the period till they cease to be the members of the House, subject to other provisions of the said Act and Rules made thereunder."

*The motion was adopted.*

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